

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2086  
ANSWERED ON:24.08.2012  
BLOOD BANKS  
Badal Harsimrat Kaur

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the number of blood banks in the Country, State/UT-wise;
- (b) the steps taken/proposed by the Government to ensure the quality and standards of blood in these blood banks;
- (c) whether periodic audits of blood banks have been carried out in order to check the quality of blood;
- (d) if so, the details along with the outcome thereof during the last three years and the current year, State/UT-wise;and
- (e) the number of blood banks found guilty of non-compliance of guidelines along with the action taken/proposed by the Government against them during . the said period, State/UT-wise?

**Answer**

MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a); A statement giving the number of licensed blood banks in the country, State/UT-wise is annexed.

(b): The blood banks are required to comply with the provisions relating to blood banks under the Drugs & Cosmetics Rules 1945 to ensure quality and standards of blood. These blood banks are periodically checked by the Regulatory Authorities to ensure their quality and standards.

(c) to (e): The States/UTs of Chandigarh, Goa, Meghalaya, Mizoram, Lakshadweep, Jammu & Kashmir and Uttrakhand have given NIL information. The information received from the following States is as under:

State	Cases on Non-compliance	Action Taken
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Tamil Nadu	2009-2010-2 cases 2010-2011 -1case 2011-2012-4 cases 2012-2013- Nil (upto 31.07.2012)	Prosecutions were launched.
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Punjab	Total 5 Cases	Blood banks were3 directed to stop their functioning/operation due to non-compliance of deficiencies and conditions licence and as per provisions of Drugs& Cosmetics Rules 1945.
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Haryana	2009-2010-5 cases 2010-2011-6 cases 2011-2012-3 cases 2012-2013-2 cases	2 blood banks licenses cancelled. 14 blood bank licenses suspended.
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West Bengal	2011-2012-16 cases	5 blood bank licenses suspended. In other cases show cause notices are issued.
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Jharkhand	2009-2010-1 case 2010-2011-1 case 2011-2012-2 cases	Licence suspended Licence suspended Licence cancelled in one and licence suspended in one case
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